

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 702 of 2020**

**IN THE MATTER OF:**

**Rupinder Singh Gill**

**...Appellant**

**Versus**

**Three C Universal Developers Pvt Ltd. Through RP.**

**...Respondent**

**Present:**

**For Appellant: Mr. Krishnendu Datta, Sr. Advocate with Ms. Prachi Johri, Advocate.**

**For Respondent: Mr. Abhay Kaushik, Advocate.**

**ORDER**  
**(Through Virtual Mode)**

**18.09.2020:** Reply affidavit filed by the Respondent (Resolution Professional) is taken on record. Delay in filing the same is condoned. Shri Krishnendu Datta, learned senior counsel representing the Appellant submits that some developments have taken place after passing of the interim directions by this Appellate Tribunal on 24<sup>th</sup> August, 2020. He wants to bring the same to the notice of this Appellate Tribunal by filing an additional affidavit. He is permitted to file the additional affidavit within the course of the day.

Rejoinder, if any, to the reply affidavit of Respondent may be filed by the Appellant within one week.

List the appeal for admission (after notice) on **25<sup>th</sup> September, 2020.**

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**

*am/gc*